



2026:AHC:15427

HIGH COURT OF JUDICATURE AT ALLAHABAD

WRIT - B No. - 5330 of 2025

Smt. Devi @ Khedana Devi

.....Petitioner(s)

Versus

State Of U.P. And 8 Others

.....Respondent(s)

Counsel for Petitioner(s)
Counsel for Respondent(s)

: Sanjay Maurya
: C.S.C., Sudhir Bharti

Court No. - 54

HON'BLE DINESH PATHAK, J.

1. Heard learned counsel for the petitioner, learned Standing Counsel representing State-respondents and perused the record.

2. Instant writ petition has been filed, inter alia, seeking for the following relief :-

"(i) issue a writ, order or direction in the nature of Mandamus Commanding the Respondent No. 2 to consider and decide the appeal (No. 0220 of 2025 Computer Case No. 202554053100000220; Smt. Devi @ Khedana Devi Vs Dharmendra Kumar and others) filed under Section 11 (1) Uttar Pradesh Consolidation of Holding Act 1953 within a stipulated period of time given by this Hon'ble Court."

3. It is submitted that the petitioner has preferred an appeal against the orders dated 3.3.2025 and 14.11.2003 passed by the Consolidation Officer which is pending consideration since 17.03.2025, despite the fact that both parties have already appeared and the case is ready for final adjudication.

4. Learned Standing Counsel has no objection in case a direction is issued for early disposal of the case.

5. In this conspectus, as above, no useful purpose would be served to keep this matter pending, therefore, this Court deems it appropriate to finally dispose of the present writ petition, without making any observation on the merits of the case as mentioned in the present writ petition, with a direction to Settlement Officer of Consolidation (respondent No. 2), before whom the aforementioned matter is pending disposal, to decide the same expeditiously, preferably, within a period of **six** months from the date of receipt of a certified copy of this order.

6. It is expected that it should be decided by a reasoned and speaking order, in accordance with law, after affording opportunity of hearing to the parties concerned without granting unnecessary adjournments to either of the parties.

7. With the aforesaid direction, present writ petition is **disposed of**.

January 21, 2026

vkq

(Dinesh Pathak,J.)